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O.A. No. 303 of 2012

K.K.Painaiik.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 13.04.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Heard Mr. Achintya Das, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

The case of the applicant is that while working as Group-D (Air-Condition), under Sr. Section Engineer (Electrical), East Coast Railways, Khurda Road, he has been transferred to Puri vide Annexure-A/2 dated 01.03.2012. He has filed this O.A. with a prayer to quash the order dated 01.03.2012 under Annexure-A/2 in so far as his transfer is concerned.

Ld. Counsel for the applicant submits that the representation preferred by the applicant is still pending.

Having heard Ld. Counsel for the parties and after perusal of the record, I am of the view that at this stage it would be appropriate to send the case to the competent

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authority to take a decision first on the pending representation. As agreed to by the Ld. Counsel for the parties, without going into the merit of the case, I direct the Respondents to consider the pending representation and pass a reasoned order within a period of 15 days from the date of receipt of a copy of this order. It is made clear that till disposal of the representation status quo as of date in so far as transfer/relieving of the applicant is concerned shall be maintained.

With the above observation and direction, the O.A. stands disposed of at the stage of admission itself.

As prayed for by the Ld. Counsel for the applicant, copy of this order, along with copy of the O.A., be sent to Respondent Nos. 2 and 3 by Special Messenger at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the Special Messenger cost.

  
MEMBER(Admn.)

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